

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 267/2010

Subject : Determination of transmission tariff for Barh-Balia 400 kV D/C (Quad) line under Transmission System associated with Barh-Generation Project (3X660 MW) in Eastern Region from DOCO (1.7.2010) to 31.3.2014.

Petition No. 227/TT/2013

Subject : Determination of Revised transmission tariff for Barh-Balia 400 kV D/C (Quad) line alongwith associated bays at Balia Sub-station after approval of Revised Cost Estimate under Transmission System associated with Barh Generation project (3X660 MW) in Eastern Region from DOCO (1.7.2010) to 31.3.2014.

Date of Hearing : 26.8.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 others

Parties present : Shri Sanjay Sen, Sr. Advocate, PGCIL
Ms. Swapna Seshadri, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri A. M. Pavgi, PGCIL
Mrs. Seema Gupta, PGCIL
Mr. Swapnil Verma, PGCIL
Shri Prdeep Mishra Advocate PSPCL
Shri Manoj Kr. Sharma, Advocate, PSPCL
Shri Padamjit Singh, PSPCL
Shri T.P.S. Bawa, PSPCL
Shri R.B. Sharma, Advocate, BRPL



Shri Mishri Lal, Northern Railway, Allahabad
Shri Dinesh Singh, Northern Railway, Allahabad

Record of Proceedings

The learned counsel for the petitioner submitted that:-

- a) Pleadings in the matter are completed. As per the directions of the Commission vide RoP dated 29.10.2013, details of cost, including RCE have been filed vide affidavit 18.11.2013, with copy to all respondents. None of the respondents have filed reply to this affidavit.
- b) The Hon'ble Appellate Tribunal of Electricity (APTEL) set aside the Commission's order dated 29.4.2011 as commercial operation of the asset was declared without completion of both the ends of the transmission line. One end of the transmission line was ready on 1.7.2010 and both the ends were ready on 1.9.2011. The line is in regular service since 1.9.2011.
- c) All the activities were completed by the petitioner with regard to the Barh-Balia transmission line and there was nothing pending on the part of the petitioner as on 1.7.2010. Each of the items referred to by PSPCL before APTEL namely, the circuit Breakers, Cts and PTs, Isolators, Relays, Protection etc were to be installed by NTPC as a part of Barh Generating station and these are not to be done by the petitioner.
- d) The meters, both main meter and check meters could have been installed by the petitioner only after NTPC had established the Control Room/Panel at Barh Generating Station and was ready to energise the line from Barh Generating station. The installation of the meter has to be followed with energisation as the meter cannot be kept un-energised for a long time. As per the directive of Ministry of Power the switchyard, etc at the generating station end are to be provided by the generating station and not by transmission licensee.

2. The learned counsel for PSPCL submitted that the petitioner has been charging tariff since 2010 even though the Commission's order has been set aside by APTEL.

3. The learned counsel for BRPL submitted that the petitioner has laid Optical Ground Wire (OPGW) in place of earth wire and the petitioner intends to use the asset for communication purpose for which an additional capital expenditure of ₹386.59 lakh has been incurred. He also submitted that the petitioner is also using the transmission assets like towers, etc to lay the OPGW as well as earth wire. He requested the Commission to determine the revenue derived from the communication business and adjust the same for reducing the transmission and wheeling charges.



4. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

